

**GOVERNMENT OF INDIA
MINISTRY OF PLANNING**

**LOK SABHA
UNSTARRED QUESTION NO.916
TO BE ANSWERED ON 07.02.2018**

FUNDS TO STATES

916. SHRI ANOOP MISHRA:

Will the Minister of PLANNING be pleased to state:

- (a) the details of funds allocated to States in the financial year 2016-17, State and UT-wise including Madhya Pradesh;
- (b) whether the Government has granted special category status to some States; and
- (c) if so, the details thereof and the criteria laid down therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING
AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS**

(RAO INDERJIT SINGH)

(a) Earlier, the Planning Commission was involved in the allocation of Central Assistance to State and Union Territory Plans (CASP) during the process of finalization of Annual Plan of States which is now not a mandate of NITI Aayog. The State-wise allocation under different schemes is now made by the concerned Ministry/ Department where the scheme rests.

(b) & (c) Special Category Status for plan assistance has been granted in the past by the National Development Council (NDC) to some States that are characterized by a number of features necessitating special consideration. Special Category Status has been granted to States that are characterized by the following criteria necessitating special consideration: (i) hilly and difficult terrain (ii) low population density and / or sizeable share of tribal population (iii) strategic location along borders with neighboring countries (iv) economic and infrastructural backwardness and (v) non-viable nature of state finances.

The 11 States which have been conferred Special Category Status are Arunachal Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and Uttarakhand.
